

**CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, MUMBAI**

**REVIEW PETITION NO. 16/2008
IN
ORIGINAL APPLICATION No. 897/1997
WITH MP 948/2013 & 949/2013**

Shri V. G. Ingle & 4 Ors

..... APPLICANT

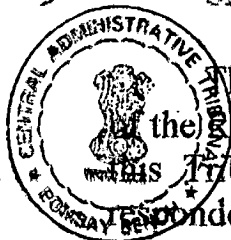
Vs.

Central Railways

..... RESPONDENTS

**CORAM: HON'BLE DR MRUTYUNJAY SARANGI MEMBER (A)
HON'BLE SHRI A. J. ROHEE MEMBER (J)
TRIBUNAL'S ORDER DATED : 01.04.2014.**

Shri K. K. Mishra, learned counsel for the applicant.



The applicant has filed MA 948/2013 & MA 949/2013 for restoration of the Review Application No. 16/2008 which was dismissed in default vide Tribunal's order dated 02.09.2009.. Notices may be issued to the respondents on the application for restoration and for condonation of delay. Eight weeks time is granted for filing reply and two weeks, thereafter for filing rejoinder, if any.

Post the case on 16.06.2014.

Certified True Copy

Date 7/4/14

[Signature]

Section Officer
Central Administrative Tribunal
Bombay Bench

Section Officer

Dated:-

No/CAT/MUM/JUDL/RP 16/2008
in OA 897/1997

COPY TO

1 Shri K. K. Mishra, learned counsel for the applicant.

*Manjushem Apt. 4, Gr. 4th, Nr. Lakdi Puli
Lokmanya Nagar, Thane.*